

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2379/99

(9)

New Delhi, this the 11th day of September, 2000

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Smt. Premwati, Civilian Mazdoor,
Widow of late Sh. Ram Prasad,
Office of the Commandant,
1, Corps, O.M.C. C/O 56 A.P.O.

Resident of:
Village: Tantura, Post Office: Adhuki,
Tehsil & Distt. Mathura (U.P). Applicant
(By Advocate: Sh. D.N.Sharma)

Vs.

1. Union of India,
through the Secretary to the Govt. of India,
Ministry of Defence,
South Block,
New Delhi.
2. The Quarter Master General,
Quarter Master General's Branch,
Army Headquarters, D.H.Q. Post Office,
New Delhi.
3. The Commandant,
509- E.M.E., Army Base Workshop,
Agra Cantt.
4. The Commandant,
1, Corps, O.M.C.,
C/o 56 A.P.O. Respondents
(By Advocate: Sh. S.K.Gupta)

ORDER (ORAL)

By Mr. Justice Ashok Agarwal,

Being aggrieved by the impugned order of penalty issued
against the applicant on 18.5.95 at Annexure A-1, applicant
has on 12.6.95 has filed an appeal. No decision thereon has
so far been given by the appellate authority. In the
circumstances, we find that ends of justice will be met by



(10)

disposing of the present OA with a direction to Resp. No.2 to dispose of the appeal expeditiously and in any event within a period of 6 weeks from the date of receipt of a copy of this order.

(GOVINDAN S. TAMPI)

Member (A)

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(ASHOK AGARWAL)

Chairman

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